

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Tuesday, this the 02nd day of MAY 2006.

Original Application No. 149 of 1998.

Hon'ble Mr. Justice Khem Karan, Vice-Chairman
Hon'ble Mr. A.K. Singh, Member (A)

1. Mahanand Vijay, S/o late Sri Iqbal Bahadur
2. M.P. Mishra, S/o Sri Suryyu Mishra
3. G.P. Shukla, S/o late Sri S.N. Shukla
4. T.N. Dubey, S/o late Sri R.N. Dubey
5. Naimullah Khan, S/o late Sri C.B. Danishi
6. R.K. Srivastava, S/o late Sri Nand Kishore Lal

.....Applicants

(By Adv: Sri Lalji Sinha)

V E R S U S

1. The Union of India, through Secretary, Department of Telecommunication, NEW DELHI.
2. Member Finance, Telecom Commission, 20, Ashoka Road, NEW DELHI.
3. Director (SEA), Department of Telecommunication, Sauchar Bhawan, 20, Ashoka Road, New Delhi.
4. Chief General Manager, Telecommunication, U.P. (West) Circle, Dehradun.

.....Respondents

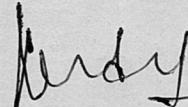
(By Adv: Sri A. Sthalekar)

O R D E R

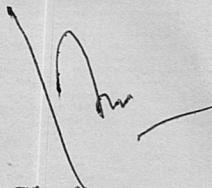
Hon'ble Mr. Justice Khem Karan, V.C.

The applicants in this OA are at present employees of Bharat Sanchar Nigam Limited (BSNL). Learned counsel for the respondents' states that the BSNL has

not been notified under Section 14 (2) of the A.T. Act,
1985, ⁶ hence, the OA filed by the applicants cannot be
entertained in the Tribunal. None is appearing for the
applicants to say otherwise. So this OA is dismissed for
want of jurisdiction. No order as to costs.



Member (A)



Vice-Chairman

/pc/